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CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

O.A.No. 1012 of 2012 Cuttack, this the 31st day of December, 2012

CORAM HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

Fulmoni,
Aged about 65 years,
D/o.Late Chandra,
Retired Khalasi Helper,
O/O.Dy.CE/Con/ECoRly,
Bhubaneswar,
Vill.Nagapal,
Po.Tikarpada,
PS-Khunta,
Dit.Mayurbhanj,
Odisha.

....Applicant

(ByAdvocate: M/s.N.R.Routray,S.Mishra,T.K.Choudhury,S.K.Mohanty)

-VERSUS-

Union of India represented through-

- The General Manager,
 East Coast Railway,
 ECoR Sadan,
 Chandrasekharpur,
 Bhubaneswar,
 Dist.Khurda.
- 2. Senior Personnel Officer,
 Con/Co-Ord.,
 ECoRly,
 Rail Vihar,
 Chandrasekharpur,
 Bhubaneswar,
 Dit.Khurda.
- 3. Dy.Chief Engineer/Con/Co.ordn., ECoRailway, Rail Vihar, Chandrasekharpur, Bhubaneswar, Dist. Khurda.

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- Financial Advisor & Chief Accounts Officer, Con/EcoRly, Rail Vihar, Chandrasekharpur, Bhubaneswar, Dist. Khurda.
- Divisional Financial Manager, E.Co.Rly, Khurda Road Division, At/Po-Jatni, Dist. Khurda.

....Respondents

(By Advocate : Mr.T.Rath)

ORDER (oral)

A.K.PATNAIK, MEMBER (I):

The Applicant is a retired Railway employee. He has filed this Original Application praying therein to direct the Respondents to grant 1st & 2nd financial up gradation under MACP scheme w.e.f. 01.09.2008 to PB-I Rs.5200-20200/- with GP Rs.1900/- & Rs.2000/- and to direct the respondents to pay the consequential financial benefits i.e. differential arrears salary, leave salary, DCRG commuted value of pension and pension with 12% interest for the delayed period.

- 2. Copy of this OA has been served on Mr.T.Rath, Learned Standing Counsel for the Railway.
- 3. Heard Mr.N.R.Routray, Learned Counsel for the Applicant and Mr. T.Rath, Learned Standing Counsel appearing for the Respondents and perused the records.
- 4. Mr. Routray's contention is that despite representation dated 16.01.2012 at Annexure-A/4, his grievance has not been redressed though she is entitled to the benefits under the Rules nor she has been

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communicated anything till date. Since the grievance of the applicant as raised in her representation at Annexure-A/3 is still pending for consideration before the Respondent No.2 (Senior Personnel Officer, Con/Co-Ord., ECoRly, Rail Vihar, Chandrasekharpur, Bhubaneswar, Dit. Khurda), without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with

direction to the Respondent No.2 to examine the grievance of the

applicant, as raised in her representation at Annexure-A/4, on merit, and

communicate the result thereof in a reasoned order to the Applicant, if

not already done, within a period of two months from the date of receipt

of copy of this order and on examination, if it is held that the applicant is

entitled to such benefit, then the same may be paid to the applicant

within a period of two months thereafter. There shall be no order as to

costs.

5. Subject to furnishing postal requisite undertaken by the Learned Counsel for the Applicant, copy of this order along with OA be sent to Respondent No.2 for compliance.

(A.K.Patnaik) Member(Judicial)